

[Shri Ravindra Varma]

I beg to lay on the Table a statement correcting the reply given on the 14th August, 1978, to Starred Question No. 424 regarding closure of F.C.I. depots.

**STATEMENT**

In the reply given in Lok Sabha on 14th August, 1978 to Starred Question No. 424 asked by Shri Madan Tiwary regarding closure of Food Corporation of India depots, information relating to Habra Depot in West Bengal was

inadvertantly omitted. It is now understood that this depot is locally known also as Ashok Nagar Depot after the name of the locality in which it is situated. A revised and corrected statement is placed on the Table of the Sabha incorporating information relating to this depot also.

(a) Yes, Sir.

(b) The dates with reasons and the number of workers affected is as follows—

Central Warehousing Corporation, Okhla, Delhi.	The depot is closed down by the Central Warehousing Corporation authorities w.e.f. 28-12-77 on account of labour trouble. Labour engaged at Okhla CWC was usually between 30 to 35.
Faridabad, Haryana . . . . .	The depot is closed since 1-4-78 due to agitation by labourers, numbering 50 to 100, employed by the Handling and Transport Contractor working in this depot for their regularisation.
Habra (Ashok Nagar) Depot, West Bengal	It was closed from 17th December, 1977. 30 to 40 workers employed by the handling and transport contractor working in this depot prior to December 1977 have been affected. Their demands are payment of arrear dues by the contractor, higher wages and departmentalisation of labour.
(c) Stock position at these depots is as under:	
C.W.C. . . . .	2,173 M.T.
Faridabad, Haryana . . . . .	24,113 M.T.
Habra (Ashoka Nagar), West Bengal . . . . .	1,793 M.T.

The maintenance of the stocks is being looked after by the Quality Control Staff at Faridabad and Habra (Ashok Nagar) Depots. The stock at C.W.C., Delhi is maintained by C.W.C.

(d) No employees of Food Department are working at these depots.

(e) No direct work was taken from workers at these depots. Therefore, question of withholding payment or of non-payment to workers does not arise.

(f) Does not arise.

NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944, CUSTOMS ACT, 1962, ANNUAL REPORTS OF NATIONAL INSURANCE CO. LTD., CALCUTTA AND ORIENTAL FIRE AND GENERAL INSURANCE CO. LTD., NEW DELHI WITH EXPLANATORY STATEMENT BY GOVERNMENT AND STATEMENTS FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI

ZULFIQUARULLAH): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 403(E) and 404(E) published in Gazette of India dated the 9th August, 1978, together with an explanatory memorandum regarding concession in excise duty in respect of specified varieties of cotton fabrics manufactured on power-looms.

(ii) G.S.R. 405(E) published in Gazette of India dated the 14th August, 1978, together with an explanatory memorandum regarding reduction in the period during which the quantity of excess sugar produced was entitled to concessional rate of duty.

[Placed in Library. See No. LT-2679/78].

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 396(E) published in Gazette of India dated the 7th August, 1978, together with an explanatory memorandum regarding rate of exchange for conversion of Japanese Yen into Indian Rupees and *vice-versa* for purposes of valuation under section 14 of the Customs Act, 1962.

(ii) G.S.R. 998 published in Gazette of India dated the 12th August, 1978, together with an explanatory memorandum regarding grant of exemption from import duty on Cuprammonium staple fibre (Bomberg fibre).

(iii) G.S.R. 999 published in Gazette of India dated the 12th August, 1978, together with an explanatory memorandum regarding the concessional customs duty available to stainless steel.

(iv) G.S.R. 406(E) published in Gazette of India dated the 14th August, 1978, together with an explanatory memorandum regarding rate of exchange for conversion of Swiss Francs into Indian Rupees and *vice-versa* for purposes of valuation under section 14 of the Customs Act, 1962.

(v) G.S.R. 412(E) published in Gazette of India dated the 16th August, 1978, together with an explanatory memorandum regarding rate of exchange for conversion of Pound Sterling into Indian Rupees and *vice-versa* for purposes of valuation under section 14 of the Customs Act, 1962.

[Placed in Library. See No. 2680/78.]

(vi) Notification Nos. 164-Customs and 165-Customs published in Gazette of India dated the 21st August, 1978, together with an explanatory memorandum regarding exemption from customs duty on gold imported for being sold as replenishment for the gold used in the jewellery exported out of India. [Placed in Library. See No. 2681/78].

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Annual report of the National Insurance Company Limited, Calcutta, for the year ended 31st December, 1976, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.

[Placed in Library. See No. LT-2682/78].

(b) (i) Annual Report of the Oriental Fire and General Insurance Company Limited, New

[Shri Zulfikarullah]

Delhi, for the year ended 31st December, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (3) above.

[Placed in Library. See No. LT-2683/78].

**NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944**

**SHRI ZULFIQUARULLAH:** I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(1) Notification No. 157/78 published in Gazette of India dated the 23rd August, 1978 regarding grant of full rebate of the duty paid on Refined diesel oil, Light Diesel Oil and Furnace Oil, when supplied to bunker ocean-going vessels on foreign run.

(2) Notification No. 158/78 published in Gazette of India dated the 23rd August, 1978 regarding reduction in the basic duty on furnace oil supplied to bunker coastal vessels to the pre-16.12.1977 level.

(3) An explanatory memorandum (Hindi and English versions) regarding the above two Notifications.

[Placed in Library. See No. LT-2684/78].

**MESSAGE FROM RAJYA SABHA**

**SECRETARY:** Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday the 17th August, 1978, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

**MOTION**

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes and resolves that the following ten members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri N. P. Chaudhari
2. Shri Phanindra Nath Hansda
3. Shri Jagbir Singh
4. Shrimati Jamuna Devi
5. Prof. N. M. Kamble
6. Shri B. D. Khobragade
7. Shri Buddha Priya Maurya
8. Shri Roshan Lai
9. Shri Harkishan Singh Surjeet
10. Shri V. V. Swaminathan."